

**THE HIGH COURT OF KERALA**

A1-9763/2020

Kochi : 682 031  
Dated : 04.05.2020

**NOTIFICATION**

Sub :- High Court – Summer Vacation, 2020 – hearing of pending cases through Video Conferencing – reg.

Ref :- High Court Notification of even No. dated 07.04.2020.

In view of the suggestions from some of the Honourable Judges, the Honourable the Chief Justice has ordered that pending cases ripe for hearing may also be taken up through Video Conferencing during the vacation period. Said decision has been taken after obtaining consent of the learned Advocate General and the President of the Kerala High Court Advocates' Association. The cases in which private parties are involved will be taken up only with the consent of all such parties.

Learned Counsel desirous of listing their cases during the vacation period are requested to send a memo, in the prescribed format annexed herewith, to the Registrar (Judicial) by e-mail to **rj.hc-ker@gov.in**.

The Division Bench of Honourable Mr. Justice K. Vinod Chandran and Honourable Mr. Justice V.G. Arun will hold sitting from 06.05.2020 to 15.05.2020 and take up O.PS/W.PS (C):-CAT & KAT, W.AS-LABOUR, W.AS-SERVICE (NOT MENTIONED ELSEWHERE) & SPECIFICALLY ORDERED CASES.

The Division Bench of Honourable Mr. Justice A. Hariprasad and Honourable Mr. Justice N. Anil Kumar will hold sitting from 11.05.2020 onwards in Court 1B and take up CrI.A. 567/2014 and connected cases and take up DB CRIMINAL MATTERS (INCLUDING OFFENCES AGAINST WOMEN & CHILDREN) & SPECIFICALLY ORDERED CASES AND STAY EXTENSION PETITIONS IN THE ABOVE MATTERS from 18.05.2020 onwards.

(By Order)

K. Haripal  
Registrar General

**MEMO**

Case No. :

Name of the Counsel :

Mobile number :

E-mail address :

Willing for hearing through Video Conferencing. : (Yes/No)

Name and contact details of all opposite Counsels (Private Party). :